

HIGH COURT OF SIKKIM

Statement showing Institution, Disposal and Pendency of cases as on 31.03.2019

Sl. No.	Cases	Total Pendency at the beginning of March, 2019 (Civil-Criminal)	Institution during the month of March, 2019 (Civil -Criminal)	Total Disposal during the month of March, 2019 (Civil- Criminal)	Pendency at the end of March, 2019 (Civil- Criminal)
1	WRIT PETITION	104 01	02 --	06 --	100 01
2	APPEAL	33 65	-- 10	01 02	32* 73
3	RSA	08 --	01 --	-- --	09 --
4	FAO	04 --	-- --	-- --	04 --
5	CONTEMPT	01 --	-- --	-- --	01 --
6	MISC.CASES	-- 04	-- 03	-- 01	-- 06
7	MISC.APPEAL	-- --	-- --	-- --	-- --
8	TRANSFER PETITION	-- --	01 --	01 --	-- --
9	BAIL APPLICATION	-- --	-- --	-- --	-- --
10	MAC APPEAL	12 --	03 --	01 --	14** --
11	REVIEW	01 --	-- --	01 --	-- --
12	REVISION	10 05	-- --	05 --	05 05
13	MAT APPEAL	02 --	-- --	-- --	02 --
14	REVISION U/S 19 OF THE (FAM CT.)	01 --	01 --	-- --	02 --
15	LEAVE PETITION	-- 05	-- --	-- 01	-- 04
16	ARBITRATION PETITION/APPEAL	03 --	01 --	01 --	03 --
17	S.A.O.	-- --	-- --	-- --	-- --
18	REFERENCE	-- --	-- --	-- --	-- --
19	C.O.	03 --	-- --	-- --	03 --
20	TAX APPEAL	03 --	-- --	-- --	03 --
21	Ex.P.	-- --	-- --	-- --	-- --
	GRAND TOTAL	185 80	09 13	16 04	178 89

*Appeal as mentioned at Sl.No.22 in the monthly statement of Feb,2019 has been combined with Sl.No.2. Appeal(Civil) includes-RFA,WA & Appeal(C) U/s 30 of the Employee's Compensation Act,1923. Appeal(Criminal) includes-Criminal Appeal and Appeal (Crl.) U/s 42 of the Prevention of Money Laundering Act, 2002.

**02(Two) MAC Appeals have been restored in terms of the Order dated 10/10/2017 passed by Hon'ble Supreme Court in S.L.P No.27565 and 27566 of 2017.


 18/04/19
 Assistant Registrar
 High Court of Sikkim
 Gangtok

